

**BEFORE THE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE) AT CHENNAI**

(Under Section 16(h) read with Section 18(1) of the National Green Tribunal Act,
2010)

Appeal No. 30 OF 2025

Arjun Gopalaratnam

....Appellant

Vs.

State Environment Impact Assessment Authority

Rep by its Member Secretary and Anr.

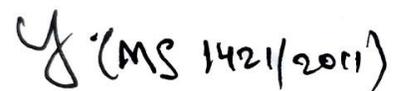
... Respondents

MEMO FILED BY THE APPELLANT

It is respectfully submitted as follows:

1. The 2nd Respondent conducted a bhumi pujai at the subject site on 30.04.2025, to commence operations at the subject quarry. Photographs of the pujai conducted by the 2nd Respondent are annexed to this memo.
2. The Appellant had earlier caused the filing of RTI applications to the 1st Respondent seeking information as to whether clearance was issued for the project. The RTI reply of the 1st Respondent dated 22.04.2025, which was received on 23.04.2025, has also been filed before this Hon'ble Tribunal.

Dated at Chennai on this the 30th day of April, 2025



Yogeshwaran A
Counsel for Appellant



